

O.I.H.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO.555
TO BE ANSWERED ON DECEMBER 12, 2022**

VENDOR COMMITTEES

NO. 555. SHRI NARAIN DASS GUPTA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- a) whether the Vendor Committees have been constituted by Government;
- b) if so, whether a time limit has been stipulated for submitting reports to the said Committees; and
- c) if so, by when the Committees would complete the verification process of the vendors and by when the vendors are likely to get their entitlements?

ANSWER

**THE MINISTER OF STATE IN
THE MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

- (a): Section 22 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 stipulates that appropriate Government may provide for constitution of one or more Town Vending Committees (TVCs) in each local authority. As reported by the States/ Union Territories, 4,339 TVCs have been constituted as on 30.11.2022.
- (b): As per Section 23(1) of the Act, the TVC shall meet at such times and places within the jurisdiction of the local authority and shall observe such rules of procedure in regard to the transaction of business at its meetings, and discharge such functions, as may be prescribed. Further, as per Section 30 of the Act, every TVC shall furnish, from time to time, to the appropriate Government and the local authority such returns as may be prescribed.
- (c): The Act is implemented by respective States/Union Territories by framing their respective Rules, Schemes, Bye-laws and Plans for street vending. The TVC conducts survey of street vendors, within the area under its jurisdiction as per "Scheme for Street Vendors" as notified by States/UTs. Further, street vendors identified in survey, are provided with Certificate of Vending and Identity Cards. The Act provides for survey to identify street vendors at least once in every five years.
